

## PART IV

## SECTION 2-D

## RULES MADE BY THE HIGH COURT OF MYSORE

## HIGH COURT OF MYSORE, BANGALORE.

## NOTIFICATION.

No. R.O.C. 502/1965, H.C.E. dated 21st September 1971.

THE HIGH COURT OF MYSORE (VIGILANCE CELL)  
(FUNCTIONS) RULES, 1971.

In exercise of the powers conferred by Article 235 of the Constitution of India and all other powers enabling the High Court in this behalf, the High Court of Mysore makes and promulgates the following Rules :—

1. **Title and Commencement.**—These Rules may be called the High Court of Mysore (Vigilance Cell) (Functions) Rules, 1971.

They shall come into force on the date of their publication in the *Mysore Gazette*.

2. **Definitions.**—In these Rules unless the context otherwise requires—

(a) "Vigilance Cell" means the Vigilance Cell created in the High Court of Mysore in Government Order No. GAD 144 SHC 68 dated Bangalore the 4th May 1971 ;

(b) "High Court" means the High Court of Mysore ;

(c) "Chief Justice" means the Chief Justice of the High Court of Mysore ;



(d) "Special Officer" means the Officer holding the post of the Special Officer sanctioned by the Government ;

(e) "Government Servant" means a Government servant working in the Judicial Department and includes every gazetted and non-gazetted officer working in the said department other than a Judicial Officer ;

(f) "Judicial Officer" means a Judicial Officer in the judicial service of the Mysore State and includes District Judge, Sessions Judge, Civil Judge, Munsiff and Magistrate;

(g) "Administrative Judge" in relation to a District means a Judge of the High Court for the time being functioning as Administrative Judge of the said District.

(3) The Special Officer and the Vigilance Cell shall be under the direct control of the Chief Justice in all respects and shall work according to the directions and order which the Chief Justice may from time to time issue in consultation with the Administrative Judge of the District concerned.

4. The Special Officer and all the members of the staff of the Vigilance Cell shall observe strict and absolute secrecy and shall not in any manner divulge any information which may come to their knowledge in the course of their work.

(5) Subject to Rule 6 below, the Special Officer shall deal with the following matters and submit the papers with his opinion to the Chief Justice for order ;

(a) undertaking an enquiry into any transaction in which a Government Servant or Judicial Officer is suspected or alleged to have acted for an improper purpose or in a corrupt manner ;

(b) causing an enquiry or an investigation to be made into—

(i) any complaint that a Government servant or Judicial Officer had exercised or refrained from exercising his powers for improper or corrupt purposes ;



- (ii) any complaint of corruption, misconduct, lack of integrity or any other kind of malpractice or misdemeanour on the part<sup>of</sup> of a Government servant or Judicial Officer; or
- (iii) any complaint against a Government servant or Judicial Officer relating to any act or omission or administrative procedure or practice on the ground that it is unreasonable, unjust, oppressive or improperly discriminatory;
- (c) initiating from time to time review of procedure and practices of administration in so far as they relate to maintenance of integrity among the Government servants and Judicial Officers;
- (d) collection of such statistics and other information as may be necessary for the discharge of the above functions.

6. The report of every investigation by the Vigilance Cell shall be submitted to the Chief Justice through the Special Officer. The High Court in the case of Judicial Officers and Chief Ministerial Officers of the District Courts, and the Chief Justice in consultation with the Administrative Judge of the District concerned in the case of other members of the ministerial staff of the Subordinate Courts, shall consider the said report and may direct, in the case of Judicial Officer or Government servant, as the case may be,—

- (a) criminal prosecution; or
- (b) institution of disciplinary proceedings; or
- (c) dropping of all further action.

By Order of the High Court,

P. S. BHAT,  
Registrar.